

आयकर अपीलिय अधिकरण, 'डी' न्यायपीठ, चेन्नई।
**IN THE INCOME TAX APPELLATE TRIBUNAL
'D' BENCH: CHENNAI**

श्री एबी टी. वर्की, न्यायिक सदस्य एवं
श्री अमिताभ शुक्ला, लेखा सदस्य के समक्ष

**BEFORE SHRI ABY T. VARKEY, JUDICIAL MEMBER AND
SHRI AMITABH SHUKLA, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.2317/Chny/2024
निर्धारण वर्ष/Assessment Year: 2019-20

SYS Santhwanam, 5/16, A8 Padanthorai, Gudalur, The Nilgiris-643 211. [PAN: ABAAS 1094 C]	v.	The CIT (Exemptions), Chennai.
(अपीलार्थी/Appellant)		(प्रत्यर्थी/Respondent)
अपीलार्थी की ओर से/ Appellant by	:	Mr.S.P. Chidambaram, Advocate for Mr. D. Anand, Advocate
प्रत्यर्थी की ओर से /Respondent by	:	None
सुनवाईकीतारीख/Date of Hearing	:	09.04.2025
घोषणाकीतारीख /Date of Pronouncement	:	08.05.2025

आदेश / ORDER

PER ABY T. VARKEY, JM:

This is an appeal preferred by the assessee against the order of the Learned Commissioner of Income Tax (Exemptions), (hereinafter referred to as "the Ld.CIT(E)"), Chennai, dated 29.05.2023 for assessment year (hereinafter referred to as 'AY') 2019-20.

2. At the outset, the Ld.AR of the assessee has placed a letter from assessee dated 09.05.2025, which conveys the assessee's desire to withdraw the appeal.



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3. Per contra, the Ld.DR doesn't object to the proposal of the assessee to withdraw the appeal; and after hearing both sides and considering the affidavit as well as the application filed by the assessee for condonation of delay in filing of the instant appeal, we condoned the same i.e. delay of '403' days in filing of appeal; and admit the appeal; and also taking note of the contents of the letter dated 09.05.2025 viz., request for withdrawal of the appeal, we allow the same i.e. the assessee is allowed to withdraw the appeal.

4. In the result, appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on the 08th day of May, 2025, in Chennai.

Sd/-
(अमिताभ शुक्ला)
(AMITABH SHUKLA)
लेखा सदस्य/**ACCOUNTANT MEMBER**

Sd/-
(एबी टी. वर्की)
(ABY T. VARKEY)
न्यायिक सदस्य/**JUDICIAL MEMBER**

चेन्नई/Chennai,
दिनांक/Dated: 08th May, 2025.

TLN

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT, Chennai / Madurai / Salem / Coimbatore.
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF